

India Consortium was held in Paris on November 7 and 8, 1966, to discuss recent economic developments in India. The Consortium also reviewed India's aid requirements and in particular the status of implementation of the \$900 million of non-project aid previously recommended for the current Indian fiscal year and noted with satisfaction that most of this amount had already been committed and that the balance is in the final stages of consideration.

Statues of Leaders

*509. **Shri Yashpal Singh:**
Shri Dighe:
Shri Vishwa Nath Pandey:

Will the Minister of **Works, Housing and Urban Development** be pleased to refer to the reply given to Starred Question No. 102 on the 28th July, 1966 and state:

(a) whether any decision has since been taken in regard to the installation of statues of national leaders; and

(b) if not, when a final decision is likely to be taken?

The Minister of Works, Housing and Urban Development (Shri Mehr Chand Khanna): (a) No.

(b) Government can decide only about the sites for statues. All expenditure on statues and their erection is required to be borne by the organisations or individuals sponsoring the proposals. Therefore, no time by which statues will be installed can be indicated.

Nagarjunasagar Project

*510. **Shri P. C. Borooah:** Will the Minister of **Irrigation and Power** be pleased to state:

(a) whether it is a fact that the

implementation of the Nagarjunasagar Project in Andhra Pradesh purported to harness the water of the Krishna is much behind the schedule;

(b) if so, the progress so far made and how far it is behind the schedule; and

(c) the steps being taken for the speedy completion of the project?

The Minister of Irrigation and Power (Dr. K. L. Rao): (a) to (c). Nagarjunasagar Project was started in 1956, and normally should have commenced giving benefits in about 8 years. Due to increase in the estimated costs and tight resources position, the Project has begun to supply water only from this year. Dam will be substantially completed by June 1967. Further work on the Project is essentially completion of the canal system. The Government of India are giving accelerated loan assistance to the extent possible for early completion of the work.

Rita Biscuit Factory, Patiala

2246. **Shri Utliya:**
Shri Madhu Limaye:
Dr. Ram Manohar Lohia:
Shri H. C. Linga Reddy:
Shri Onkar Lal Berwa:
Shri Bade:

Will the Minister of **Works, Housing and Urban Development** be pleased to refer to the reply given to Unstarred Question No. 470 on the 28th July, 1966 and state:

(a) whether Government have since collected information about the illegal construction of the building of M/s Rita Biscuit Factory, Patiala, as also about the persons involved in it; and

(b) if so, the action taken or proposed to be taken in the matter?

The Minister of Works, Housing and Urban Development (Shri Mehr Chand Khanna): (a) The information collected against Unstarred Question No. 470 on the 28th July, 1966 is given below. It is not a fact that officers and Ministers of the State or of the Central Government have a hand in the matter.

The Rita Biscuit Factory is situated on Patiala Sirhind Road. Formerly, it was a Ginning Mill belonging to Messrs. J. C. Ginning and Cotton Mills and was purchased later on by the Biscuit Factory which is functioning since May, 1965. It is situated outside the limits of the Municipal Committee, Patiala but is within the factory area, known as "controlled area" having been so declared in November, 1965 under the Punjab Scheduled Roads and Controlled Areas Restriction of Unregulated Development Act, 1963. The Factory was in existence before declaration of the area as a "controlled area". It subsequently erected two sheds and a room in the existing factory in contravention of the provisions of the above-mentioned Act. The Factory was served with a show cause notice by the Director, Town and Country Planning Department, Punjab on the 15th April, 1966 with regard to the demolition of these new structures. The Factory, in their reply dated the 29th April, 1966, stated that they are registered with the Chief Inspector of Factories, Punjab and that they had purchased a constructed building sheds, quarters, godowns etc. with electric connections and that they had carried out some construction under the provisions of the Factories Act, 1948 as the existing factory required some additions and alterations. They pleaded that the land being used is also within the boundary wall of the Factory and that they had not carried out constructions in violation of any statutory provisions. The Director, Town and Country Planning Department, Punjab, however, informed the

Factory on the 6th June, 1966 that prior approval/permission of the Department was required for the said constructions and advised them to submit a plan for regularisation of the unauthorised structures/constructions failing which the Department would proceed against the Factory under the provisions of the Punjab Scheduled Roads and Controlled Areas Restrictions of Unregulated Development Act, 1963. Accordingly, the Factory submitted the requisite application on the 20th July, 1966. The application is under consideration in the Town and Country Planning Department, Punjab. It is not a fact that officers and Ministers of the State Government or of the Central Government have a hand in the matter. The question of any action being taken by the Government does not arise.

(b) Does not arise.

Ruby Insurance Co.

**2247. Shri Lakhman Das:
Shri Madhu Limaye:**

Will the Minister of Finance be pleased to state:

(a) whether the Ruby Insurance Company belongs to what has been called by the Monopolies Commission the 'Birla Group';

(b) whether the commission paid on the insurance business of Birla Companies handled by the Ruby Insurance Company was being taxed for the purposes of Income-tax; and

(c) if npt, the reasons therefor?